

National Company Law Tribunal

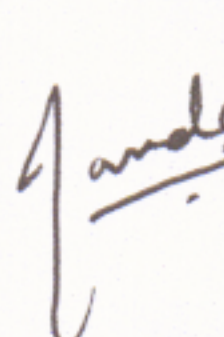
Allahabad Bench

CP No. (IB)107/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018

NAME OF THE COMPANY: *Cute chemicals vs. Uniworld Sugars Pvt Ltd*

SECTION OF THE COMPANIES ACT/ I & B CODE: *9 of I & B code of 2016*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>	<i>Monica Nanda</i>	<i>Pcs</i>	<i>Respondent</i>	

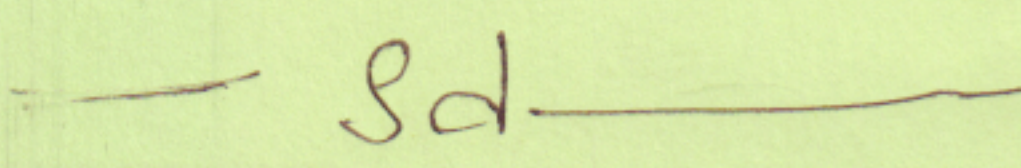
CP NO.(IB)107/ALD/2017

None for the petitioner. Ms. Monica Nanda, PCS representing the Corporate Debtor Company. The present case is fixed today for filing written submission and for further order in respect of the I & B petition. However, as a subsequent development took place in the matter, as the learned PCS informs that the settlement have been arrived at between the petitioner and the Corporate Debtor Company pursuant to which a part payment towards settlement has already been made to the petitioner, in response thereto both parties i.e. petitioner and Corporate Debtor Company had issued a letter dated 15.01.2018 and 16.01.2018 respectively, agreeing for withdrawal of all the legal proceedings including the present petition. Since the settlement among the parties is reported to have been arrived in principle. Therefore, the petitioner and Corporate Debtor Company are expected to file a formal memo of settlement and for withdrawal of the present case. Thereafter, only the appropriate order would be passed thereon.

The matter to be listed on 28th February, 2018.

Dated:23.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)